

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. 25**

TO BE ANSWERED ON THE 24TH JULY, 2024/ SRAVANA 2, 1946 (SAKA)

AUCTION OF ENEMY PROPERTIES

***25 DR. AJEET MADHAVRAO GOPCHADE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken as-on-date or proposed to be taken by the Central Government, in coordination with State Governments, for auction of Enemy Properties, the State-wise details thereof; and

(b) whether, in order to expedite the process, income generated from auction of Enemy Properties shall be shared with respective State Governments where such properties are located, if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) and (b):A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO THE RAJYA SABHA STARRED QUESTION NO. *25 FOR ANSWER ON 24TH JULY 2024.

(a) The disposal/ auction of Enemy Properties is done in accordance with Section 8A of the Enemy Property Act, 1968 and the rules and guidelines framed therein, namely;

(i) Guidelines for the Disposal of Enemy Property Order, 2018;

(ii) The Procedure and Mechanism for Sale of Enemy Share Order, 2019;

(iii) The Procedure and Mechanism for Disposal of Immovable Enemy Properties Order, 2020

(iv) The sale of movable property such as 'shares' is done on the recommendation of High-Level Committee which recommends the quantum and price or price level for sale of 'shares'.

Before the disposal/auction of the Enemy Property, the valuation of immovable Enemy Property is done by a Valuation Committee under the chairmanship of the District Magistrate of the district, where the property is situated. He is assisted by Registrar/ Sub Registrar of the District and Superintendent/Executive Engineer of CPWD/PWD. The valuation reports submitted by the District Magistrate is placed by the Custodian before the Enemy Property Disposal Committee which gives its recommendation to the Central Government for the disposal of Enemy Property or the manner in which the Enemy Property may be dealt with.

As on date, enemy properties worth Rs. 2,792.10 crores have been sold.

(b) As per the Enemy Property Act, 1968, the proceeds of sale or disposal of the enemy properties are deposited into the Consolidated Fund of India.
